

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 409
IB-389/ND/2020

IN THE MATTER OF:

M/s Ahlawat & Associates

...

Applicant

Versus

M/s U K B Electronics Pvt. Ltd.

...

Respondent

Order under Section 9 of IBC.

Order delivered on 04.03.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Mr. Anuj Diwan, Learned Counsel for the petitioner has appeared and stated that the matter has been settled and he does not want to proceed further with the present IB application. In view of the same, the present application i.e. IB-389/ND/2020 stands dismissed as withdrawn. Let affidavit to that effect be also filed within three days.

File be consigned to records.

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SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

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DHARMINDER SINGH
MEMBER (JUDICIAL)